

HIGH COURT OF TRIPURA
AGARTALA

No. F. 40 (1)-HCT/Judl/ROSTER/2018/ 7632

30th August, 2018

Following roster shall be observed with effect from **4th September, 2018** till further order:—

Division Bench

Division Bench
(Court No.1)

Hon'ble the Chief Justice
Hon'ble Mr. Justice A. Lodh

Tuesday & Wednesday

Will take up:

(Whole Day)

All Part-I; and Part-II matters specified under the Heading A.

AND

Friday

(First half)

Single Benches

Single Bench-I

Hon'ble the Chief Justice

(Court No.1)

Will take up:

Monday & Thursday

(Whole Day)

(1) All Part-I matters relating to WP(C) cases, except of the years 2016 & 2017;

AND

(2) Part-II matters specified under the Heading B;

Friday

(Second half)

(3) All Arbitration Petitions/Appeals (Part-I & Part-II matters); and

(4) All matters which cannot be taken up by the other Hon'ble Judges.

Single Bench-II

Hon'ble Mr. Justice S. Talapatra

(Court No.2)

Will take up:

**Monday, Tuesday,
Wednesday, Thursday**

& Friday

(Whole Day)

(1) All Part-I matters relating to the following Cases:

WP(C) Cases of the year 2017, CRP, RFA, Tr.P(C), SAO, FAO, CO. PET., MFA(EC/WC), MFA (FA), MFA, Crl. Appeal(J), Crl. Appeal & Crl. Rev. Petition.

- (2) Part-II matters specified under the **Heading C**;
- (3) All Part-I matters; and Part-II matters (specified under the **Heading D**) which cannot be taken up by Hon'ble Mr. Justice A. Lodh; and
- (4) Any other matters specially assigned by Hon'ble the Chief Justice.

Single Bench-III

(Court No.3)

Monday & Thursday

(Whole Day)

AND

Friday

(Second half)

Hon'ble Mr. Justice A. Lodh

Will take up:

- (1) All Part-I matters relating to the following cases:
WP(C) Cases of the year 2016, LA Appeal, MAC Appeal, RSA, CrI. Petition, Tr.P(CrI), Bail Application & Anticipatory Bail.
- (2) Part-II matters specified under the **Heading D**;
- (3) All Part-I matters; and Part-II matters (specified under the **Heading C**) which cannot be taken up by Hon'ble Mr. Justice S. Talapatra; and
- (4) Any other matters specially assigned by Hon'ble the Chief Justice.

NOTE: I

Division Bench matters

1. All Part-II matters relating to **Matrimonial Appeal & Criminal Appeal (Jail)** will be listed for Hearing on priority basis.
2. If **Hon'ble the Chief Justice** is on leave or not in station on **Tuesday, Wednesday & Friday**, Hon'ble Mr. Justice S. Talapatra and Hon'ble Mr. Justice A. Lodh will sit in the Division Bench during the first half and Their Lordships will sit in their respective Single Benches during the second half.
3. If **Hon'ble Mr. Justice A. Lodh** is on leave or not in station on **Tuesday, Wednesday & Friday**, Hon'ble the Chief Justice and Hon'ble Mr. Justice S. Talapatra will sit in the Division Bench during the first half and Their Lordships will sit in their respective Single Benches during the second half.

Single Bench matters

4. If **Hon'ble the Chief Justice** is on leave or not in station on **Monday, Thursday & Friday**, then all matters of His Lordship, except urgent matters, if any, shall be listed as and when the business of the Court permits or in accordance with the kind direction of the Hon'ble Chief Justice on the administrative side.
5. If any Hon'ble Puisne Judge is on leave or not available or will not sit in Single Bench for any reason whatsoever, then only Fixed-date and newly filed matters of His Lordship will be listed before the Single Bench of available Hon'ble Puisne Judge or

in accordance with the kind direction of the Hon'ble Chief Justice on the administrative side.

6. If the sitting of any of the Hon'ble Judges in Division Bench becomes necessary on any day on which His Lordship is scheduled to sit in a Single Bench for the whole day, in that event Single Bench of His Lordship will sit during the second half and will take up the matters as per roster.
7. Part-heard/specially assigned matters will continue to be listed before the same Bench regardless of change of the Roster unless otherwise directed by Hon'ble the Chief Justice.

NOTE: II

1. For early hearing of cases (Part-II) out of turn, the parties may file interim applications before the concerned Division Bench or Single Bench where the main case is assigned as per the Roster.
2. So far as Part-I matters are concerned, all Mentions are to be made at 10.30 am positively before the concerned Bench for listing the cases on the following day, otherwise the cases will be listed on the succeeding day.
3. All the cases will be listed before the Hon'ble Court as per the seniority of the respective cases subject to which are fixed by the Hon'ble Court.
4. All Cross Objection (CO) Cases shall be listed along with the connected Main Case pending for adjudication. In the event the main case is found to be disposed of, the connected Cross Objection Case(s) may, however, be listed before the same Bench which disposed of the main case. If Bench is not available then order be obtained from Hon'ble the Chief Justice.
5. No Interim Application in a pending matter will be entertained unless copy thereof is furnished to all the parties represented by Counsel through Counsel, Junior of Counsel or Licensed Clerk of Counsel by taking his/her signature on the original.
6. Any Part-I matter arising subsequently out of any case specified under Heading- B, C & D will be listed before that very Hon'ble Court where the Part-II matter is assigned/pending.
7. All Review matters shall be listed before the same Bench which passed the order regarding which review has been sought for. In case the order was passed by a Bench of Hon'ble Single Judge who has retired or is not available in the High Court, then the matter shall be placed before Hon'ble the Chief Justice for kind order.
8. Henceforth, all the fixed-date matters will be listed before the Bench having roster on the date so fixed.
9. Any matter regarding listing which is not covered by this Roster will be placed before Hon'ble the Chief Justice on the administrative side for kind direction.

By order,

Sd/-

(A. Debbarma)
Registrar (Judicial)

Copy to: -

01. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
02. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
03. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
04. The Advocate General, Tripura, Agartala;
05. The Secretary, High Court Bar Association, Agartala;
06. The Secretary, Tripura Bar Association, Agartala;
07. The Chairman, Bar Council of Tripura, Agartala;
08. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
09. The Public Prosecutor, High Court of Tripura, Agartala;
10. The Govt. Advocate, High Court of Tripura, Agartala;
11. The Registrar (Vigilance), High Court of Tripura, Agartala;
12. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
13. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
14. The Joint Registrar, High Court of Tripura, Agartala;
15. All the Deputy Registrars, High Court of Tripura, Agartala;
16. The Chief Librarian, High Court of Tripura, Agartala;
17. The Personal Assistant attached with the Registrar General, High Court of Tripura, Agartala;
18. All the Assistant Registrars, High Court of Tripura, Agartala;
19. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
20. All the Superintendents, High Court of Tripura, Agartala;
21. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
22. The Court Master(s), High Court of Tripura, Agartala;
23. The Bench Clerk(s), High Court of Tripura, Agartala;
24. All the Bench Sections, High Court of Tripura, Agartala,
25. Notice Board of the Court-house; and
26. Order File.

h < 20/08/18
REGISTRAR (JUDICIAL)

A: Matters to be taken up by the Division Bench headed by Hon'ble the Chief Justice

Civil Cases (DB matters)

01.	FAO	All
02.	ITA	All
03.	CENT. EX. APP.	All
04.	CRP	All
05.	REV. PET	All
06.	CONT. CAS (C)	All
07.	RFA	All
08.	MAT. APP.	All
09.	MFA	All
10.	FA	All
11.	W.P (C)	All
12.	WA	All
13.	WP (C) (PIL)	All
14.	WP (C) (CAT)	All
15.	WP (C) (HC)	All

Criminal Cases (DB matters)

01.	WP (CRL)	All
02.	CONT. CAS (CRL)	All
03.	CRL. A (J)	All
04.	CRL. A	All
05.	CRL (D) REF	All
06.	CRL LP	All

B: Matters to be taken up by the Single Bench headed by Hon'ble the Chief Justice

01.	WP(C)	Upto the year 2015 & 2018
02.	ARB. APPEAL	All
03.	ARB. PETITION	All

C: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice S. Talapatra

Civil Cases

01.	WP (C)	2017
02.	LA APP	2013, 2014, 2015, 2016 & 2018
03.	CRP	2016 & 2017
04.	RFA	2013, 2014, 2015, 2016, 2017 & 2018
05.	MAC	2013, 2014, 2015, 2016
06.	Tr. P (C)	All
07.	RSA	2008, 2014, 2015 & 2018
08.	MFA (EC/WC)	2017
09.	MFA (FA)	2017
10.	MFA	2017
11.	FAO	All
12.	SAO	All

Criminal Cases

01.	CRL. A	2013, 2015, 2016 & 2017
02.	CRL. REV. P	2016 & 2018

D: Matters to be taken up by the Single Bench headed by Hon'ble Mr. Justice A. Lodh

Civil Cases

01.	WP (C)	2016
02.	RSA	2016 & 2017
03.	LA APP	2017
04.	MAC APP	2017 & 2018

Criminal Cases

01.	CRL. A (J)	2015, 2016, 2017 & 2018
02.	CRL. REV. P	2015 & 2017
03.	Tr. P (CRL)	All
04.	CRL. PETN	2015, 2016 & 2017
05.	CRL. LP	All